



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ५, अंक २९(८)]

मंगळवार, जुलै २३, २०१९/श्रावण १, शके १९४१

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असाधारण क्रमांक ७२

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Pandharpur Temples (Amendment) Act, 2019 (Mah. Act No. XXV of 2019), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

RAJENDRA G. BHAGWAT,
Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XXV OF 2019.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 23rd July 2019).

An Act further to amend the Pandharpur Temples Act, 1973.

Mah. IX
of 1974.

WHEREAS it is expedient further to amend the Pandharpur Temples Act, 1973, for the purposes hereinafter appearing; it is hereby enacted in the Seventieth Year of the Republic of India as follows :—

1. This Act may be called the Pandharpur Temples (Amendment) Act, 2019. Short title.
2. In section 49 of the Pandharpur Temples Act, 1974, in sub-section (2),— Amendment of section 49 of Mah. IX of 1974.
 - (i) for the words "A gist of such report," the words "Such report" shall be substituted ;
 - (ii) the words "published in the *Official Gazette*, and then" shall be deleted.